

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 913/(MAH)/2017
 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
 MEMBER (J)

SHRI V. NALLASENAPATHY
 MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
 THE NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2017

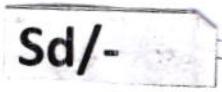
NAME OF THE PARTIES: IGE (India) Ltd.
 V/s.
 Kumar Housing Corporation Ltd. & Ors.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

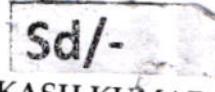
S. No.	NAME	DESIGNATION	SIGNATURE
Sd/-	Hamza Tariq	Advocate	<i>Ab</i>

ORDER
TCP No.913/ I&BP/NCLT/MB/MAH/2017

On verification of the record, since it appears that Form under Insolvency & Bankruptcy Code, 2016 has not been filed on or before 15.7.2017, this Company Petition is abated with liberty as mentioned in the Notification dated 29.6.2017.

 Sd/-

V. NALLASENAPATHY
 Member (Technical)

 Sd/-

B.S.V. PRAKASH KUMAR
 Member (Judicial)